

Sale of Kidney and other Human Organs

1438. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any report on alleged criminal act of removal of kidneys and other human organs for sale at high prices in Bombay and other parts of the country;

(b) the number of such cases reported during 1989-90; and

(c) the steps proposed to be taken to prevent the recurrence of this criminal act?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). The Government have called for a report from the State Government of Maharashtra, on a case of a Libyan National treated by a medical practitioner in Bombay who managed to obtain a kidney from an unknown poor donor and transplanted it.

(c) With a view to regulate the trading in human organs including kidneys in the country, the Government is actively considering the enactment of a comprehensive legislation which will be applicable throughout the country. The proposed legislation aims at regulating the use of human tissues and organs and their donation for therapeutic purposes.

[Translation]

Investigation into Corruption Charges against Engineers of D.W.S. and S.D.U.

1439. SHRI BALESHWAR YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Central Vigilance Commission investigated charges of corruption against engineers of Delhi Water Supply and Sewage Disposal Undertaking;

(b) if so, the findings thereof; and

(c) the action taken thereon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The Central Vigilance Commission (CVC) has informed that it does not conduct any investigation on its own but it tenders advice with reference to the investigation made by the concerned Department of Central Bureau of Investigation against public servants.

It has further intimated that the Delhi Water Supply and Sewage Disposal Undertaking, MCD referred 5 cases involving 16 officials of the Undertaking for advice. The Commission advised departmental proceedings against all the persons in all the 5 cases. The advice was accepted by the Disciplinary Authority.

[English]

Vacancies for Physically Handicapped pending with various Employment Exchange

1440. SHRI R.L.P. VERMA: Will the Minister of LABOUR be pleased to state:

(a) whether inordinate delay is prevailing in the employment exchanges for sponsoring the names of candidates for the vacancies which are kept pending in the sub-Regional Employment Exchange, Pusa, New Delhi;

(b) if so, the details of such vacancies pending with the Pusa, Employment Exchange, New Delhi;

(c) whether vacancies are properly circulated to Sub-Regional Employment Exchange for physically handicapped, Curzon Road, New Delhi from sub-Regional Employment Exchanges, Pusa and Daryaganj, Delhi; and

(d) if so, the number of vacancies of cutting and tailoring instructors received in Pusa Employment Exchange from various employers and circulated to the physically handicapped, Employment Exchange Curzon Road, New Delhi during the last one year?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). By and large prompt action is taken for sponsoring of names against notified vacancies. However, there have been some delays recently in this regard. 23 requisitions from various employers involving 88 vacancies of various categories were pending for sponsoring of names at the Employment Exchange, Pusa.

(c) All vacancies in Delhi reserved for handicapped persons are being dealt with by Special Employment for Physically Handicapped, Curzon Road, New Delhi. However, in order to provide more employment opportunities to handicapped persons, in certain cases, other vacancies received at Employment Exchanges Pusa, and Daryaganj, Delhi are also circulated to Special Employment Exchange for Physically Handicapped.

(d) During the last one year, eight such vacancies were notified but the same were not circulated.

[Translation]

Remunerative Price for Sugarcane

1441. **SHRI RAMLAL RAHI:** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether producers of khandsari and sulphur procure sugarcane from farmers at rates cheaper than that given by sugar mills and sell them in the market at higher rates than that of sugar after adding cost of production to it;

(b) if so, whether Government propose to lay down any guidelines to help the farmers in getting remunerative price for their sugarcane from these units, as it is done in the case of sugar mills; and

(c) whether Government propose to procure sugar and khandsari and make them available for sale to consumers through Fair Price Shops?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) and (b). The Central Government fixes the statutory minimum price of sugarcane payable by sugar factories. The prices paid by khandsari units depend primarily on the market forces of demand and supply. In view of the unorganized and scattered nature of the khandsari industry, it is not practicable for the Central Government to fix and enforce the statutory minimum price of sugarcane payable by khandsari units. However, the State Governments can also fix, with the approval of the Central Government, price payable by such units. In the last few years Andhra Pradesh Government has been fixing the minimum price of sugarcane payable by khandsari units.

(c) The Government is already procuring 45% of the sugar produced by vacuum pan factories as levy for distribution through the Public Distribution System. There is no proposal at present to impose levy on khandsari.

Increasing Crushing Capacity of Sugar Mills in U.P.

1442. **SHRI RAMLAL RAHI:** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state: